

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**STARRED QUESTION NO. 26
TO BE ANSWERED ON 05.02.2024**

RECONSTITUTION OF EPFO BOARD

***26. DR. G. RANJITH REDDY:
DR. PON GAUTHAM SIGAMANI:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has reconstituted EPFO Board recently;**
- (b) whether there are three Members from Bharatiya Mazdoor Sangh and only one Member each from Hind Mazdoor Sabha, CITU, Trade Union Coordination Centre, Self-Employed Women's Association and National Front of Indian Trade Unions;**
- (c) the reasons for non-representation of AITUC and INTUC which are representatives of employees in the EPFO Board;**
- (d) whether the Government has proposed to appoint Members from AITUC and INTUC in the EPFO Board; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF LABOUR AND EMPLOYMENT
(SHRI BHUPENDER YADAV)**

(a) to (e): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 26 TO BE ANSWERED ON 05.02.2024 BY DR. G. RANJITH REDDY AND DR. PON GAUTHAM SIGAMANI HON'BLE MPs REGARDING 'RECONSTITUTION OF EPFO BOARD'.

(a) to (e): In exercise of the powers conferred by sub-section (1) of section 5A of the Employees' Provident Funds and Miscellaneous Provisions (EPF & MP) Act, 1952 (19 of 1952), the Central Government, vide Notification No. S.O. 156(E) dated 12.01.2024, has constituted the Central Board of Trustees (CBT), Employees' Provident Fund (EPF).

Section 5A(1)(e) of the EPF & MP Act, 1952 provides for appointment of maximum ten persons representing employees in the CBT, EPF. In the newly constituted CBT, EPF, three persons have been nominated from Bharatiya Mazdoor Sangh (BMS) and one person each has been nominated from Hind Mazdoor Sabha (HMS), Centre of Indian Trade Unions (CITU), Trade Union Co-ordination Centre (TUCC), Self-Employed Women's Association (SEWA) and National Front of Indian Trade Unions (NFITU). Further, two slots have been kept vacant for representatives of Indian National Trade Union Congress (INTUC). The nomination of representatives of INTUC has not been made in the newly constituted CBT, EPF considering pending court cases among the factions of INTUC.
